

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 50**  
**CP No.72/BB/2022**

**IN THE MATTER OF:**

Mr. Girish Jayantilal Porwal  
Director of Siddmed E-Health Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Siddmed E-Health Pvt. Ltd. ... Respondents

**Order under Section 241(1)(a) of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri K. Gaurav Kumar, PCS  
For the R-2 : Shri Hemanth Rao, Adv.

**ORDER**

1. Heard the Ld. PCS for the Petitioner and Ld. Counsel for the R-2.
2. In response to Para 3 of the Order dated 08.01.2024, Ld. Counsel for the R-2 stated that the matter may be heard on the basis of objections and rejoinder already filed in the Petition.
3. List the matter 'for final hearing' on **04.07.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Krishna